

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 332 OF 2017 &  
IA NOS. 697 OF 2017 & 271 OF 2018**

**Dated: 18<sup>th</sup> April, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Coastal Energy Private Limited ..... Appellant(s)  
Vs.  
Central Electricity Regulatory Commission & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Ankita Bafna  
Mr. Hemant Singh

Counsel for the Respondent(s) : Ms. Swapna Seshadri  
Ms. Rhea Luthra  
Ms. Neha Garg for R-2  
  
Mr. S. Vallinayagam for R-6

**ORDER**

**IA NO. 697 OF 2017**

***(Appln. for exemption from filing certified copy of the impugned order)***

We have heard learned counsel for the applicant. For the reasons, stated in the application, the application is allowed.

**IA NO. 271 OF 2018**

***(Appln. for condonation of delay in filing reply)***

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

**APPEAL NO. 332 OF 2017**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 03.05.2018 after serving copy on the other side.

List the matter on **29.05.2018.**

**(Justice N. K. Patil)**  
**Judicial Member**

**(I.J. Kapoor)**  
**Technical Member**

*ts/mk*